BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 18/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.05.2017

Name of the Company:

IDBI Bank Ltd.

V/s.

Bhatia Global Trading Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankrupcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. Daijn Bhogat Advocate For Petition

ORDER

Learned Advocate Mr. Baiju Bhagat present for Financial Creditor/ Petitioner. None present for Corporate Debtor.

Heard arguments of Learned Counsel for Petitioner.

Proof of dispatch of copy of application on the Corporate Debtor filed.

The date of hearing has not been informed to the Corporate Debtor.

Petitioner is directed to issue notice of date of hearing to the Corporate Debtor and shall serve a copy of this order on Corporate Debtor and file proof of service.

List the matter on 17.05.2017 for hearing before admission.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 12th day of May, 2017.